

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 141

IA(I.B.C)/104 (CH)2024, IA(I.B.C)/288 (CH) 2024,
IA(I.B.C)/1446 (CH)2023, IA(I.B.C)/1029 (CH)2022,
IA(I.B.C)/1432 (CH)2023, IA(I.B.C)/104 (CH)2024
IA(I.B.C)/288 (CH)2024, IA(I.B.C)/317 (CH)2024
IA(I.B.C)/306 (CH)2024, IA(LB.C)/303 (CH)2024
IA(I.B.C)/525 (CH)2024, IA(LB.C)/667 (CH)2024,
IA(I.B.C)/674 (CH)2024, IA(LB.C)/976 (CH)2024,
IA(I.B.C)/982 (CH)2024

In
C.P. (IB)/627(CH)2019
(Admitted)

IN THE MATTER OF:

Anurag Varma

... Petitioner-Operational Creditor

Versus

Fairwealth Housing Pvt. Ltd.& anr

... Respondent-Corporate debtor

Under Section: 9, 60(5), 19(2) IBC 2016
R 11 NCLT

Order delivered on 24.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 12.06.2024.

Sd/-

Court Officer